



**Central Administrative Tribunal  
Principal Bench : New Delhi**

OA No.1361/2021

**This the 22<sup>nd</sup> day of July, 2021**

## Through Video Conferencing

**Hon'ble Mr. R. N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Harinder Singh,  
Working as Head Constable,  
Group 'C', Aged 50 years,  
S/o. Shri Toda Ram,  
R/o. 1339, Type-II,  
Delhi Administration Flats,  
Gulabi Bagh, Delhi – 110007.

...Applicant

(By Advocate : Mr. Ashish Nischal)

## Versus

1. Government of NCT of Delhi,  
Through its Chief Secretary,  
5<sup>th</sup> Level, 'A' Wing,  
New Secretariat,  
IP Estate, New Delhi – 110 002.
2. The Principal Secretary-cum-Commissioner,  
Transport Department  
Government of NCT of Delhi,  
New Secretariat,  
IP Estate, New Delhi – 110 002. ....Respondents

(By Advocate : Ms. Esha Mazumdar with Ms. Avani Kaushal)



## **ORDER (O R A L)**

**Hon'ble Sh. R. N. Singh, Member (J) :**

The present Application has been filed by the applicant under section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs :-

“a) Respondents be directed to grant first and second financial benefits, under the MACP Scheme, in Pay Band-1 with Grade Pay of Rs.1900 and Rs.2000 w.e.f. 01.09.2008 and 21.03.2017, respectively, with all consequential benefits i.e. arrears etc.

b) pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice.”

2. Learned counsel for the applicant submits that for redressal of his grievances, the applicant has preferred a representation dated 20.03.2020 (Annexure A-1) and the same is still pending consideration before the respondents.

3. Issue notice. Learned counsel, who appears for respondents on advance service, accepts notice.

4. Mr. Nischal, learned counsel for the applicant submits that the applicant shall be satisfied, if the present OA is disposed of with a direction to the respondents to dispose of the aforesaid representation in a time bound manner. However, Mr. Nischal, learned counsel for applicant very fairly



submits that the applicant's claim qua the benefits under MACP starts from the years 2008 and 2017 respectively.

5. In view of the aforesaid, without going into the merits as well as the limitation, the present OA is disposed of with a direction to the respondents to consider the applicant's aforesaid representation dated 20.03.2020 (Annexure A-1) and to dispose of the same by passing an appropriate reasoned and speaking order, as expeditiously as possible and in any case, within 10 weeks from the date of copy of this Order.

6. The OA is disposed of in the aforesaid terms. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member (A)**

**(R. N. Singh)**  
**Member (J)**

/Ravi/Mbt/Pinky/